

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

ORIGINAL APPLICATION NO. 060/00399/2014

Chandigarh, this the 4th day of November, 2015

**CORAM: HON'BLE MR. JUSTICE L.N. MITTAL, MEMBER (J)
HON'BLE MRS. RAJWANT SANDHU, MEMBER (A)**

MES-373613 Sohan Lal son of Pritam Chand, age 55 years, working as FGM; Highly Skilled in the office of Garrison Engineer, Air Force Station, Adampur (Punjab).

...APPLICANT

BY ADVOCATE: SHRI K.B. SHARMA PROXY FOR SHRI D.R. SHARMA

VERSUS

1. Union of India through Secretary to Govt. of India, Ministry of Defence, New Delhi.
2. Engineer-in-Chief, Army Headquarter, DHQ, PO, Kashmir House, New Delhi.
3. Garrison Engineer (Air Force), Adampur.
4. Principal Controller Defence Accounts, Western Command, Sector 9, Chandigarh.

...RESPONDENTS

BY ADVOCATE: NONE

ORDER (Oral)**HON'BLE MR. JUSTICE L.N. MITTAL, MEMBER(J):-**

Learned counsel appearing on behalf of the applicant states that the Writ Petitions No. 14475/2014 - Union of India etc. Vs. Dinesh Kumar & Ors. and 15194/2014 - Union of India etc. Vs. Tilak Raj Sharma & Ors. in which orders passed by this Tribunal are under challenge, pending in the Hon'ble High Court, stand adjourned sine-die as the issue is engaging the attention of the Hon'ble Apex Court of the country. He further states that this matter can be disposed-of at this stage with liberty to the applicant to file an application for revival of the case if need arises after the decision by the Hon'ble High Court, in the pending cases.

2. Ordered accordingly.


(JUSTICE L.N. MITTAL)
MEMBER(J)


(RAJWANT SANDHU)
MEMBER(A)

Dated: 04.11.2015

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